

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

STARRED QUESTION NO:219
ANSWERED ON:12.03.2013
SAFETY OF COAL WORKERS
Singh Shri Sushil Kumar

Will the Minister of COAL be pleased to state:

- (a) whether the Coal India Limited (CIL) and its subsidiaries have taken adequate measures to ensure safety of coal workers and compensation to the families in case of accidents;
- (b) if so, the fund allocated for the purpose during each of the last three years, subsidiary-wise;
- (c) whether the CIL and its subsidiaries have engaged a large number of contract workers who are not adequately paid as per the applicable laws; and
- (d) if so, the corrective steps taken by the CIL in this regard?

Answer

MINISTER OF COAL (SHRI SRI PRAKASH JAISWAL)

(a)to (d) A statement is laid on the table of the house.

STATEMENT AS MENTIONED IN ANSWER TO STARRED QUESTION NO. 219 FOR ANSWER ON 12.03.2013 ASKED BY SHRI SUSHIL KUMAR SINGH REGARDING SAFETY OF COAL WORKERS.

(a): Yes, Sir. Coal India Limited (CIL) and its subsidiaries have taken adequate measures to ensure safety of coal workers and compensation to the families in case of accidents as per the Work Man's Compensation Act,1923. In addition to it a lump sum amount of Rs. 5 lakhs is also given to the family of the victim who dies in mine accident apart from one employment to the dependent of the deceased.

(b): The Company / Subsidiary-wise funds allocated for safety during each of the last three years are given below:

(Figures in Rs Lakh)

Company Year

2010-11 2011-12 2012-13

ECL 3023.00 8884.00 6213.00

BCCL 722.58 2174.00 2820.00

CCL 145.00 1024.70 1091.04

NCL 465.00 534.00 569.00

WCL 500.00 728.00 2565.00

SECL 3590.00 2000.00 1500.00

MCL 350.00 1083.72 442.09

NEC 219.50 116.03 49.00

Total(CIL) 9015.08 16544.45 15249.13

(c) & (d): CIL and its subsidiaries have not engaged contract workers directly. However, certain jobs including hiring of Heavy Earth Moving Machinery (HEMM) are done through Private Parties, who are engaging their own employees. The private parties / contractors are paying Minimum Wages as Notified by the Ministry of Labour & Employment from time to time and the Management Representatives are supervising the implementation of various provisions applicable to them. In addition, the Enforcement Authorities of Ministry of Labour & Employment ensure this aspect during their inspections.